

THE PARLIAMENTARY DEBATES OFFICIAL REPORT IN THE HUNDRED AND FIFTY-FIFTH SESSION OF THE RAJYA SABHA

Commencing on the 7th August, 1990/16 Sravana 1912 (Saka)

Tuesday, the 7th August, 1990/16th Sravana, 1912 (Saka)

The House met at eleven of the clock. **Mr. Chairman** in the Chair.

MEMBERS SWORN

1. Shri W. Kulabidhu Singh (Manipur)
2. Shri Hiphei (Mizoram)

SHRI P. SHIV SHANKER (Gujarat): Mr. Chairman, Sir, with your kind permission, before Shri Sanjaya Singh takes the oath, I would like to express our deep sense of resentment, condemnation and strong disapproval on his nomination to the Rajya Sabha by the Janata Dal Party and the Prime Minister, whose relative he happens to be. It is well known that he is facing a serious charge of murder on the dastardly killing of Shri Syed Modi. In selecting Shri Sanjay Singh as their nominee, the Janata Dal and the Prime Minister have driven yet another nail into the coffin of the so-called value-based politics. This is indeed their issue-based politics, the politics of favouritism and nepotism. In his selection, the ruling Janata Dal and the Prime Minister have brought down the dignity and the glory of this august House and, therefore, we walk out in protest.

[At this stage some hon. Members left the Chamber.]..

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I would like to make a submission.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Just because he is

from a poor Muslim family, his life has no value. I also walk out in protest.

[At this stage the hon. Member left the Chamber.]

DR. SANJAYA SINH (Uttar Pradesh)—*Sworn.*

SHRI S. JAIPAL REDDY (Andhra Pradesh): Mr. Chairman, Sir, I am on a point of order.

SHRI DINESH GOSWAMI: Sir, I am also on a point of order. Sir, a Member has been elected duly by a State Legislature. If he has any disqualification, there are institutions to look into it. There cannot be any objections before he takes oath. If any statement or a comment has been made while he is taking oath it must be expunged from the record. It cannot form part of the record. We will be setting a very unhealthy precedent. In that case every Member may have something to say against any hon. Member.

SHRI P. SHIV SHANKER: It has happened and there is no question of expunction. ... (Interruptions)...

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): It is a question of election of an hon. Member. How can you allow this thing to go on record?

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Just because he is from a poor Muslim family, his life has no value.

AN HON. MEMBERS: You investigated it under your Government.